

CORRIGENDUM

Form G inviting Expressions of Interest (“EOI”) for the Corporate Insolvency Resolution Process (“CIRP”) of Velex Logistics Private Limited was originally published on 17th September, 2026, wherein the last date for submission of EOIs was 02nd October, 2026.

Subsequently, the Committee of Creditors (“CoC”) approved the extension of the timeline for submission of EOIs to provide additional opportunity to Prospective Resolution Applicants (“PRAs”) to participate in the resolution process.

Accordingly, the revised Form G is being issued by way of a corrigendum, extending the last date for submission of EOIs from **02nd October, 2026, to 21st October, 2026**, along with the consequential revision of the subsequent timelines of the resolution process, as specified therein.

All other terms and conditions of the original Form G shall remain unchanged, except to the extent modified by the corrigendum.

REVISED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VELEX LOGISTICS PRIVATE LIMITED OPERATING IN TRANSPORT & LOGISTICS INDUSTRY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VELEX LOGISTICS PRIVATE LIMITED CIN: U63000MH2013PTC246482
2.	Address of the registered office	Registered Office: 13th Floor, Wework, 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli (W), Mumbai-400083
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	13th Floor, WeWork 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli West, Mumbai - 400083, Maharashtra
5.	Installed capacity of main products/ services	Nil
6.	Quantity and value of main products/ services sold in last financial year	The company was in the business of Transport and Logistics
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at cirp.velex@yahoo.com

9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by writing an email to: cirp.velex@yahoo.com
10.	Last date for receipt of expression of interest	21st October, 2026 ~~02.10.2026~~
11.	Date of issue of provisional list of prospective resolution applicants	31st October, 2026 ~~12.10.2026~~
12.	Last date for submission of objections to provisional list	05 th November, 2026 ~~17.10.2026~~
13.	Date of issue of final list of prospective resolution applicants	15 th November, 2026 ~~27.10.2026~~
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	On or before 20 th November, 2026 ~~On or before 01.11.2026~~
15.	Last date for submission of resolution plans	Withing 30 days of issuance of RFRP
16.	Process email id to submit Expression of Interest	cirp.velex@yahoo.com

Note: Interested parties may write to the Resolution Professional at cirp.velex@yahoo.com to obtain the detailed “Invitation for Expression of Interest” document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors

Sd/-

Dipti Narayan Mundra
Resolution Professional,
Velex Logistics Private Limited,
Reg. No: IBBI/IPA-001/IP-P-02845/2023-2024/14366,
Email: cirp.velex@yahoo.com
Address: DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay
Gymkhana, Fort, Mumbai City, Maharashtra, 400001
AFA Validity: 31-12-2026.

Date: 10th October 2025

Place: Mumbai

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **16.07.2026** calling upon the Borrower(s) **RAMCHANDRA PUSHKARNA ALIAS RAMCHANDRA MANAK CHANDRA PUSHKARNA (PROPRIETOR) MAHIRATNAM JEWELLERS and SUPRIYA RAMCHANDRA PUSHKARNA** to repay the amount mentioned in the Notice being **Rs. 1,09,15,387.82 (Rupees One Crore Nine Lakhs Fifteen Thousand Three Hundred Eighty Seven and Paise Eighty Two Only)** (against Loan Facility No. 1) and **Rs. 2,70,675.79 (Rupees Two Lakhs Seventy Thousand Six Hundred Seventy Five And Paise Seventy Nine Only)** (against Loan Facility No. 2) having total outstanding amount of **Rs. 1,11,86,063.61 (Rupees One Crore Eleven Lakhs Eighty Six Thousand Sixty Three and Paise Sixty One Only)** (against Loan Facilities No. 1 and 2) against Loan Account No. **HLHVS00553439 & HHEVSH00553565** as on **16.07.2026** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **08.10.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be in the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) for an amount of **Rs. 1,09,15,387.82 (Rupees One Crore Nine Lakhs Fifteen Thousand Three Hundred Eighty Seven and Paise Eighty Two Only)** (against Loan Facility No. 1) and **Rs. 2,70,675.79 (Rupees Two Lakhs Seventy Thousand Six Hundred Seventy Five And Paise Seventy Nine Only)** (against Loan Facility No. 2) having total outstanding amount of **Rs. 1,11,86,063.61 (Rupees One Crore Eleven Lakhs Eighty Six Thousand Sixty Three and Paise Sixty One Only)** (against Loan Facilities No. 1 and 2) as on **16.07.2026** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT No. 403, ON the 4TH FLOOR, CARPET AREA, MEASURING 453 SQ. FT., IN THE BUILDING KNOWN AS "SHAH APARTMENTS CO-OPERATIVE HOUSING SOCIETY LTD.", AREA SITUATED AT LAND CTS No. 1245, OF VILLAGE MAROL, TALUKA ANDHERI, ZONE-43/219 FOR 2023-2024, SITUATED AT MAROL MAROSHI ROAD, ANDHERI (E), MUMBAI- 400059, MAHARASHTRA.

Sd/-
Date : 08.10.2026 Authorised Officer
Place : MUMBAI SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

PUBLIC NOTICE

Notice is hereby given that my clients are desirous of purchasing the Property described in the Schedule hereunder presently owned by **MRS. SHASHI VENKAYYA SHANKAR**. Save and except the mortgage created in favour of Deutsche Bank AG, any person/s having any other claim, right, title, interest or demand of whatsoever nature in respect of the said Property by way of any other sale, exchange, mortgage, gift, trust, charge, maintenance, inheritance, possession, lease, lien or otherwise is hereby requested to make the same known in writing, together with documentary evidence in support thereof, to the undersigned within **14 days** from the date of publication of this notice failing which the claim, if any, shall be deemed to have been waived/ abandoned or given up and the same shall not be entertained thereafter.

SCHEDULE OF THE PROPERTY

ALL THAT (i) Residential Flat No. 5 admeasuring about **82.71 sq. mtrs. built up area** on the 2nd floor in the **Building No. 1** of the building known as "**Kamana**" constructed on land bearing C.T.S. No. 1210 of Lower Parel Division situated on sub-plot No. 1B, F.P. No. 899, TPS Scheme IV of Mahim at R.B.S.K Bole Road, Dadar (West), Mumbai – 400 028, (ii) the membership of **Kamana Co-operative Housing Society Limited**, a Society registered under the Maharashtra Co-operative Societies Act, 1960, bearing Registration No. **BOM/HSG/4516 of 1975**, on 26th June 1975 and (iii) **Five (5)** fully paid up shares of **Rs.50/-** each bearing nos. **16 to 20** (both inclusive) through **Share Certificate No. 4** dated **13th July 1975**.

Dated : 10th October,2026 Advocate Harshit Shah
B101, Shanti Niketan, 322, Dr. Babasaheb Ambedkar Rd, Matunga (E), Mumbai 400019. I Email: hdshah22@gmail.com

PUBLIC NOTICE

NOTICE is hereby issued that we, on behalf and under the instructions of our clients are investigating the title of Mr. Subeer Monga and Mrs. Purvi Modi Monga, both adults, Indian Inhabitants of Mumbai and having their address at 501, Ram Niwas, 14th A Road, Khar West, Mumbai – 400052, in respect of the property described hereinafter: All persons having any right, title, interest, benefit, claim or demand, whatsoever, in, on, to, the Property, or any part thereof, and/or the floor space index/floor area ratio, transferable development rights and development potential in respect thereof, or any parts thereof, and/or the development rights, and/or the possession, use, occupation, or enjoyment of the Property, or any part thereof and/or any of the title deeds in respect of the Property, by way of sale, conveyance, transfer, allotment, exchange, gift, assignment, mortgage, lien, charge, trust, wakf, lease, sub-lease, tenancy, sub-tenancy, protected tenancy license, occupancy rights, caretaker rights, encumbrance, inheritance, bequest, succession, family arrangement/settlement, Will, testamentary instrument, probate, letters of administration, easement, maintenance, development rights, joint development, sub-development, project management, joint venture, collaboration, or under any order or judgment (interim or final), or decree, of any court of law, or under any agreement/contract, or otherwise howsoever, are hereby required to make the same known in writing, together with notarially certified true copies of documentary proof in support thereof, to the undersigned, at M/s Law Wigs, Advocates & Solicitors, A-401(E), Jaswanti Allied Business Centre, A Wing, 4th floor, Ramchandra Lane, Kachpada, Malad West, Mumbai – 400064, within 7 (Seven) days from the date of publication hereof, failing which the purported right, title, interest, benefit, claim, or demand, if any, of such person or persons, will be considered to be waived and/or abandoned.

Dated this 07th day of October 2026

THE SCHEDULE REFERRED TO ABOVE DESCRIPTION OF THE PROPERTY

ALL THAT piece or parcel of Flat No. A-501 admeasuring 61.25 square meters carpet area and 8.96 square meters carpet area of niche area, in aggregate admeasuring 70.21 square meters, situated on the 5th floor, A Wing of the building known as "Aristo Sapphire" in Aristo Sapphire Co-operative Housing Society Limited, situated at Plot No. A corresponding to CTS No. H/501 A, of Village Bandra, and situated at Heptulla Park, 2.7 Hasnabad Lane, Santacruz (West), Mumbai – 400054.

Sd/-
M/s Law Wigs Advocates & Solicitors

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REVISED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VELEX LOGISTICS PRIVATE LIMITED OPERATING IN TRANSPORT & LOGISTICS INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LPN No.	VELEX LOGISTICS PRIVATE LIMITED CIN: U63000MH2013PTC246482
2. Address of the registered office	Registered Office: 13th Floor, Wework, 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli (W), Mumbai-400083
3. URL of website	NA
4. Details of place where majority of fixed assets are located	13th Floor, Wework, 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli West, Mumbai - 400083, Maharashtra
5. Installed capacity of main products/services	Nil
6. Quantity and value of main products/services sold in last financial year	The company was in the business of Transport and Logistics
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at cirp.velex@yahoo.com
9. Eligibility for resolution applicants under section 252(2)(h) of the Code is available at URL:	Details can be sought by writing an email to: cirp.velex@yahoo.com
10. Last date for receipt of expression of interest	21st October, 2026 02.10.2026
11. Date of issue of provisional list of prospective resolution applicants	31st October, 2026 12.10.2026
12. Last date for submission of objections to provisional list	05th November, 2026 17.10.2026
13. Date of issue of final list of prospective resolution applicants	15th November, 2026 27.10.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	On or before 20th November, 2026 On or before 01.11.2026
15. Last date for submission of resolution plans	Withing 30 days of issuance of RFRP
16. Process email id to submit Expression of Interest	cirp.velex@yahoo.com

Note: Interested parties may write to the Resolution Professional at cirp.velex@yahoo.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 252(2)(h) read with Section 23A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors

Sd/- **Dipti Narayan Mundra**
Resolution Professional,
Velex Logistics Private Limited,
Reg. No: IBB/PA-001/PP-P-02845/2023-2024/14366,
Email: cirp.velex@yahoo.com
Address: DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001
AFA Validity: 31-12-2026

Date: 10th October 2025
Place: Mumbai

PUBLIC NOTICE

Re: E-Auction Sale Notice dated 05.10.2026 issued by Authorised Officer, Bank of Baroda, Dr. Annie Besant Road, Worli Naka Branch, published in The Free Press Journal on 06.10.2026, in respect of Flat Nos. 1903, 2003 and 2103, 'East Wing - 25 West' earlier known as East Wing, 'Skairos', Mount Mary Hills, Bandra (West), Mumbai- 400050

NOTICE is hereby given to the public at large, and in particular to all prospective bidders, on behalf of our clients : (1) 25 West Realty Private Limited, having its office at 404 Transit Camp No.3 CTS B, 908 Mount Mary Hill, Bandra West, Mumbai 400050, (2) NHP Realty LLP, having its Registered Office at 501/B Symphony Premises, Nehru Road, Vile Parle (East), Mumbai - 400 057 (hereinafter referred to as the "**Promoters**"), as under:

- The Promoters are the developer of the building known as 25 West - East Wing earlier known as "Skairos" East Wing, under construction on land bearing CTS Nos. B/908, B/909, B/910 and B/911 of Village Bandra, situate at Mount Mary Hills, Kadeshwari Mandir Marg, H/W Ward, Mumbai - 400050. The said project is registered with MahaRERA under Registration No. **P51800028736**.
- Bank of Baroda, Dr. Annie Besant Road, Worli Naka Branch (the "**Bank**"), has published an E-Auction Sale Notice dated 05.10.2026 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "**said Auction Notice**"), proposing to auction following residential units on 12.11.2026, each at a reserve price of Rs. 11,52,00,000/-:
 - Flat No. 1903**, 19th habitable floor, shown as belonging to Mrs. Aparna Vijay Padgaonkar and Mr. Nitin Prasannakumar Vaidya;
 - Flat No. 2003**, 20th habitable floor, shown as belonging to Mr. Nitin Prasannakumar Vaidya; and
 - Flat No. 2103**, 21st habitable floor, shown as belonging to Mr. Ninad Nilesh Vaidya,
 (hereinafter collectively referred to as the "**said Units**", and the persons named above as the "**said Purchasers**").
- The said Auction Notice does not disclose the full and true facts in respect of the said Units. The said Purchasers had only contractual rights under their respective Agreements for Sale executed with the Promoters, namely:
 - Flat No. 1903: Agreement for Sale dated 3 August, 2022, registered with the Sub-Registrar of Assurances at **Mumbai No.3** under Serial No. 11257;
 - Flat No. 2003: Agreement for Sale dated 30/03/2022, registered with the Sub-Registrar of Assurances at **Mumbai No.3** under Serial No. 4615 of 2022 and
 - Flat No. 2103: Agreement for Sale dated 30/03/2022, registered with the Sub-Registrar of Assurances at **Mumbai No.3** under Serial No. 4616 of 2022.
 -which rights were at all times subject to timely payment of the consideration and other amounts payable thereunder.
- Each of the said Purchasers committed default in payment of the instalments and amounts due and payable to the Promoters under their respective Agreements for Sale. Despite notices and demands dated **23 July, 2025, 8 August, 2025, 21 August, 2025** issued by the Promoters, the said Purchasers failed to remedy the defaults. The Promoters have accordingly lawfully terminated each of the said Agreements for Sale, in accordance with their terms and applicable law, by termination notices dated 29 October, 2025 issued to each of the Purchasers. The dispute regarding the above flats are seized by MahaRERA Authority in which Bank of Baroda is party.
- Upon such termination, the said Purchasers have no right, title or interest of any nature whatsoever in the said Units, which vest in and belong to the Promoters free from any claim of the said Purchasers or any person claiming through or under them including the Bank of Baroda. Consequently, the said Purchasers and Bank of Baroda claiming through them have no subsisting interest to be enforced or sold by the Bank under the provision of the SARFAESI Act or otherwise.
- The Promoters dispute the right of the Bank to sell the said Units, and the proposed auction is, in the Promoters' view, wrongful and without authority of law. The Promoters have called upon the Bank to withdraw the said Auction Notice and reserves all its rights to initiate appropriate legal proceedings before the competent forum.
- The public at large and more particularly all prospective bidders should exercise abundant caution whilst participating in the said auction. Any person doing so shall do so entirely at his/her/its own risk as to costs and consequences, and no such transaction shall be binding upon the Promoters. The Promoters shall not recognise any auction purchasers or transferees in respect of the said Units.

Mumbai
Dated this 10th day of October, 2026

Sd/-
Adv. Trilok Tripathi
Advocate for 25 West Realty Pvt. Ltd. & NHP Realty LLP,
Second Floor, Parvatibai Building, Pitha Street, Fort, Mumbai - 400 001
Trilok.tripathi@gmail.com

PUBLIC NOTICE

This is to inform that the **Proposed Expansion redevelopment of existing building known as Shubham CHSL, Building No. C2-01 to C2-10, situated on Plot No. - 1, Sector - 16, Near Fire Brigade, Vashi, Navi Mumbai - 400 703, by M/s. Akshay Enterprises Realty L.L.P.**, has been accorded **Environment Clearance vide EC Identification no. EC26C3803MH5783693N** and copy of the clearance letter is available with the Maharashtra Pollution Control Board and may also be seen on the Ministry's website at <https://parivesh.nic.in/>

M/s. Akshay Enterprises Realty L.L.P.
Q-29, APMC Market - II, Dana Bazar, Near RTO, Vashi, Navi Mumbai - 400703, Thane, Maharashtra

POSESSION NOTICE
(For Immovable Property) [Rule 8(i)]

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notices dated 10.09.2025 under Section 13(2) calling upon **M/s Sai Agency Proprietor, Mr. Hiralal Dayaram Turshani, Mrs. Meena Heeralal Turshani (Guarantor)** to repay the amount mentioned in the notice being **Rs. 1,80,52,330.65 plus unpaid interest w.e.f. 01.09.2025 at 10.45% @ p.a. for 1st facility & Rs. 20,46,642.00 plus unpaid interest w.e.f. 01.09.2025 at 8.25% p.a** for facilities no. 2 plus incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice.

The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrowers and Guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer of Bank of Maharashtra has taken **Physical Possession** of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this **09.10.2026**.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Collateral Security:- Flat no 203, 2nd Floor Regency Garden, Near Sapna Garden Ulhasnagar-3 Thane Ulhasnagar, Maharashtra 421002

Sd/-
Date : 09.10.2026 Asst General Manager & Authorized Officer
Place : Ulhasnagar Thane Asset Recovery Branch

यूको बैंक
(भारत सरकार का उपक्रम)

UCO BANK
(A Govt. of India Undertaking)

Honours Your Trust

Belapur Thane Branch Mumbai:- Shop No. 6 Nishigandha Tower, Manisha Nagar, Gate No. 2, Old Mumbai Pune Road, Kalva, West, Thane 400605,
E-mail: Thanab@uco.bank.in

POSESSION NOTICE (For Immovable Property) Appendix IV[Rule-8 (1)]

Whereas, The undersigned being the Authorized Officer of **UCO Bank**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 25-02-2026** calling upon the borrowers/mortgagors/ guarantors **Mrs. Kavita Raghunathi Dhuri and Mr. Raghunathi Suryakant Dhuri** to repay the amount mentioned in the notice being **Rs.26,19,002.26 (Rupees Twenty six Lakhs Nineteen Thousand and Two Hundred and Twenty Six Paise Only) as on 31-01-2026 (inclusive of interest up to 31-01-2026)** you are also liable to pay further interest at the contractual rate on the aforesaid amount together with incidental expenses, cost charges etc. within 60 days from the date of receipt of the said notice.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **08th day, October 2026**.

The Borrowers/Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **UCO Bank, Belapur Thane Branch** for amount **Rs.26,19,002.26 (Rupees Twenty six Lakhs Nineteen Thousand and Two Hundred and Twenty Six Paise Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that Piece and Parcel of Flat No C – 1007, 17th Floor, Wing – c Building Name OPAL, Project Name “ CROWN Dombivali 2 (Lodha), Vill Mangoan, Taluka Kalyan, Dist Thane

Sd/-
Date : 08-10-2026 Authorised Officer
Place : Dombivli UCO Bank

IN THE COURT OF THE SECOND ADDITIONAL PRINCIPAL JUDGE, FAMILY COURT, INDORE (M.P.)

Smt. Aditi Biyani Wife of Anand Sakhrani, Age: 30 years, Occupation: Nil, Address: 21/22 Deepkunj Colony, Scheme No. 140, Indore (M.P.) ...Petitioner

Versus Anand, Son of Manoj Sakhrani, Age: 31 years, Occupation: Business, Resident of C-25/26/27, Ajanta Building, 4th Road, Khar West, Mumbai-52, Other Address: 701, New Sterling Building, 2nd Hasanabad, Santacruz. West, Mumbai-400054 ...Respondent

The petitioner Aditi has filed an application against Anand under Section 13-A of the Hindu Marriage Act, 1955 (on the ground of cruelty), seeking divorce. Therefore, you are hereby notified to appear before this Court on 19/11/2026 at 11:00 am to present your case.

You shall appear in person or through an authorised representative before this Court on the scheduled date. You are further directed to file your written statement of defence on that date and to produce, on the same date, the document in your possession or power on which your defence or claim is based.

If, for any reason, the Presiding Officer is on leave on the aforesaid date, or the post of the Court is vacant, obtain information regarding the next scheduled date from the Reader/Nazir Clerk of the Court. If, for any reason, the said date is declared a public holiday, the hearing of the case shall be taken up on the next working day.

You are hereby informed that if you do not appear before this Court on the aforesaid date, i.e. **19/11/2026**, the case shall be heard and decided in your absence.

This summons/notice was issued today, dated 01/10/2026, under my signature and bearing the seal of the Court.

Sd/-
Date : 01/10/2026 Suresh Kumar Chaube
Indore II Additional Principal Judge
Family Court, Indore (M.P.)

M.P. POWER GENERATING CO. LTD.
(Govt. of M.P. Undertaking)

O/o Executive Director (Material Management)
ISO 9001 : 2015 Certified, CIN-U-40109MP2001SGC014882
Block No.8, Ground Floor, Shakti Bhavan, Vidyardi Nagar, Rampur, Jabalpur 482008 (M.P.)
Phone No. : 0761-2702700, E-Mail : cesnmpgpgcl@rediffmail.com, Website : www.mppgcl.mp.gov.in

NOTICE INVITING TENDER (NIT) No. CE (MM) NIT-302

"Through e-tendering process only"

M.P. Power Generating Co. Ltd. invites Electronic Tenders from reputed/established Manufacturers/Authorized Dealers/ Authorized Distributor/Suppliers/Contractor/Service Provider/Firm for the following items/Works for various Power Stations of MPPGCL:

S.N.	Tender ID	Tender Particulars	Estimated Tender Cost (Rs. in Lakh)	EMD (Rs. in Lakh)	Date and Time for Closing of Online Sub-mission	Date and Time for Opening of E-Tender
1.	2026-MPPGC-536215_1	Annual work contract for Engagement of 47 numbers Data Entry Operators (Under Semi Skilled workers category) through outsourcing on work contract for providing assistance in day-to-day works at HQ offices of Jabalpur of MPPGCL	120.02	2.00	30.10.2026 Up to 12:00 Hrs.	02.11.2026 Up to 17:00 Hrs.
2.	2026-MPPGC-536246_1	Annual work contract for engagement of 89 numbers un-skilled manpower/workers through outsourcing for providing assistance in day-to-day cleaning/housekeeping works at HQ offices of Jabalpur of MPPGCL	211.32	2.12	30.10.2026 Up to 12:00 Hrs.	02.11.2026 Up to 17:00 Hrs.

These tenders are being invited through an e-tendering system. For viewing detailed NIT, downloading tender documents and participating in Electronic Tenders, for any clarifications and/or due date extension or corrigendum, please visit the website **www.mptenders.gov.in** regularly. Any clarifications and/or due date extension or corrigendum shall be issued on the website **www.mptenders.gov.in** only. **Date : 08.10.2026**

M.P. Madhyam/128499/2026

SAVE ELECTRICITY ADDL. CHIEF ENGINEER (MM)

JHARKHAND INSTITUTE OF CRAFT & DESIGN (JICD), Ranchi
(A Govt. of Jharkhand undertaking)
Udyog Bhawan, Ratu Road, Ranchi-834001

Advertisement No. **RECRUITMENT NOTICE** Dated

Jharkhand Institute of Craft & Design (JICD) invites applications for selection on contractual basis for the following posts for running four years degree courses in 04 various courses in craft design and design entrepreneurship education, research and development-

Sl.No.	Name of Post	No. of post
1.	Director	01
2.	Associate Senior Faculty (Textile & Apparel faculty)	01
3.	Faculty (Textile & Apparel faculty)	01
4.	Associate Senior Faculty (Craft & Culture faculty)	01
5.	Faculty (Craft & Culture faculty)	01
6.	Associate Senior Faculty (Craft Management & Entrepreneurship faculty)	01
7.	Faculty (Craft Management & Entrepreneurship faculty)	01
8.	Associate Senior Faculty (Communication and performing art)	01
9.	Faculty (Communication and performing art)	01
10.	Senior Technical Staff(for Textile workshop)	01
11.	Senior Technical Staff(for IT)	01
12.	Senior Technical Staff(for Industrial Design workshop)	01
13.	Senior Technical Staff(for Communication Design workshop)	01
14.	Head Admin	01
15.	Head Accounts	01
16.	Head Academics	01
17.	Account staffs	01
18.	Centre Assistant (for resource centre library)	01

The requisite qualification and experience along with application format are available on the Website:<http://jharsericulture.jharkhand.gov.in>
Last date for submit the application form is 12.11.2026
How to apply: Applicant need to fill the prescribed application form online and upload self attested copies of proof of age, qualification, experiences and other required documents.
E-mail: jicd.ranchi@gmail.com.

Sd/-
Director

PR 391440 (Directorate of Handloom Sericulture and Handicraft) 26-27 (D)

PUBLIC NOTICE

TAKE NOTICE THAT I am investigating the title of my client **Sunanda Vishnu Jadhav** who is the owner of Flat No. 202 on 2nd Floor in B Wing of the Building known as Patil's Heritage situated at Sarojini Naidu Road, Mulund (West), Mumbai-400 080 (**Said Flat**) and allottee of 10 shares of Rs. 50/- each bearing Nos. 116 to 120 (Certificate No. 24) and 411 to 415 (Certificate No. 24/A) of Heritage CHS Ltd. (**Said Shares**), (hereinafter the "**Said Flat**" and "**Said Shares**" together be referred to as the "**Said Property**").

Originally, Mr. Vivek Vishnu Jadhav had purchased the Said Flat from Tara Patil Construction (P) Ltd. vide registered Agreement for Sale dated 09/02/2000. Thereafter, Mr. Vivek V. Jadhav had gifted the Said Flat to Shri Vishnu Snu Jadhav & Smt. Sunanda Vishnu Jadhav vide registered Gift Deed dated 23/11/2006.

Shri Vishnu S. Jadhav died intestate on 24/11/2017 leaving behind him, his widow Smt. Sunanda V. Jadhav, one Married Daughter Mrs. Pratibha Nayan Dabholkar nee Pratibha Vishnu Jadhav and one son Mr. Vivek V. Jadhav as his only surviving Class I legal heirs.

Mrs. Pratibha N. Dabholkar nee Pratibha V. Jadhav and Mr. Vivek V. Jadhav have released and relinquished their proportionate undivided rights in favour of their Mother Smt. Sunanda V. Jadhav vide registered Deed of Release dated 09.10.2026. Upon execution & registration of the said Deed of Release dated 09.10.2026, Smt. Sunanda V. Jadhav became the absolute owner of the Said Property.

Any person/s having any claim or right in respect of the Said Property as a legal heir and/or by way of allotment, sale, mortgage, lease, lien, license, gift, possession, inheritance, succession, share or encumbrance howsoever or otherwise is hereby required to intimate in writing to the undersigned at Office No.3, 1st Floor, Supriya Heights, P.K. Road, Mulund (W), Mumbai 80 within 14 days from the date of publication of this notice of his/her/their such claim/s, if any, with certified true copies of all supporting documents, failing which the claim/s, if any, of such person/s shall be treated as waived, abandoned and not binding.

Dated this 10th day of October, 2026.

Sd/-
VIVEK D. RAVANI
Advocate, High Court

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

POSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H1766719 01240540 16, H1766731 01240924 52	1) Swadesh Jain As Borrower 2) Sushma Jain As Co-borrower	All That Flat Bearing Number All That Flat Bearing Number 306, admeasuring 75 Sq. Mtrs. carpet Area (Excluding Balconies) Together With 1 Car Parking On The 3rd Floor Of The Building Known As Auris Serenity Tower 1, In Guriya Pada, Orlem, New Link Road, Malad (west), Mumbai - 400064, On The Plot Of Land Bearing CTS Nos. 322/C (PT), 323/A (PT), 325/A (PT), 326, 327, 328 (PT), 330(PT), 330/1(PT), 330/2(PT), 331, 332(PT), 333(PT), 365/1(PT), 365/1 (PT), 365/2 (PT), 365/3 (PT), 365/4 (PT), 366/1(PT), 367(PT), 368/1(PT), 369/1(PT), 370/1(PT), 371/1(PT), 372/1(PT), 373/1(PT), 374/1(PT), 375/1(PT), 376/1, 376/2, 376/3, 376/4, 376/5, 377, 378, 379, 380/1(PT), 381/PT, 382/A(PT), 416/1(PT), 422/1(PT), 425/1(PT), 426/1(PT) And 427/1(PT) Of Village Valnai, Taluka Borivali, District Mumbai Suburban In The Registration District Of Mumbai City.	24-06-2026	Rs. 2,32,12,508.5/- As On 23-06-2026	07-10-2026 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

Date: 10.10.2026
Place: Mumbai

